



2025:DHC:2415-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 4427/2025 & CM APPL. 20337/2025  
MAJOR HARI OM PRAKASH SHARMA .....Petitioner  
Through: Mr. Kalu Ram Verma, Adv.

versus

UNION OF INDIA AND ORS. ....Respondents  
Through: Mr. Saravan Kumar, Sr. PC  
with Mr. Mukesh Kumar Pandey, Adv. for  
UOI with Major Tarun Pillai and Major  
Anish Murlidhar (Army)

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**  
**07.04.2025**

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**C.HARI SHANKAR, J.**

1. After some hearing, Mr. Kalu Ram Verma, learned Counsel for the petitioner seeks leave to present this writ petition before the Armed Forces Tribunal<sup>1</sup> in view of the objection taken by the respondents that the *lis* is amenable to adjudication by the AFT.

2. Accordingly, we dispose of this writ petition reserving liberty to the petitioner to present this writ petition before the AFT which would deal with the petition treating it as an original application in accordance with law.

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<sup>1</sup> "the AFT", hereinafter



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3. The Registry is directed to return the papers to the petitioner so that the needful could be done.
  
4. The writ petition is disposed of in the aforesaid terms.

**C.HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**APRIL 7, 2025/aky**

*Click here to check corrigendum, if any*